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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ARB.P. 256/2022

I.A. 3339/2022 (already allowed vide order dated 02nd March, 2022)

ADITYA BIRLA FASHION AND RETAIL
LIMITED

..... Petitioner

Represented by: Mr Abhishek Goyal, Advocate.

versus

CELEBRATION CITY PROJECTS PRIVATE
LIMITED & ANR.

..... Respondents

Represented by: Mr Abhinav Agnihotri, Advocate for
R-2.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

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14.03.2022

1. Affidavit of service has been filed on behalf of the petitioner, as per which both the respondents have been served through email and courier. Further, notice to the respondent no.1 at the registered address as per the records maintained in the Ministry of Corporate Affairs has returned with the remarks 'C'Nee shifted from the given address.'
2. None appears on behalf of the respondent no.1 despite service through email.
3. Learned counsel for the respondent no.2 enters appearance and seeks time to file the reply affidavit. Reply affidavit be filed within three weeks. Rejoinder affidavit be filed within two weeks, thereafter.
4. List on 10th May, 2022.
5. Order be uploaded on the website of this Court.

MUKTA GUPTA, J

MARCH 14, 2022/MK